

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1194/2020**

This the **April 1st, 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ab Khaliq Sheikh s/o Ab Gani Sheikh, r/o Nigeen Pora Hafoo Tral  
Pulwama.

.....Applicants  
(Advocate:- Mr. Sheikh Mushtaq )

**Versus**

1. State of J&K through Commissioner/Secretary to Government  
Home Department, Civil Sectt., Jammu. & Srinagar.

2. Director General Fire & Emergency Services, J&K  
Srinagar/Jammu.

.....Respondents

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant states that the applicant has challenged his transfer order. He further states that since the applicant has died, the present petition may kindly be dismissed as having rendered infructuous. Ordered accordingly.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

**KKS**